NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

OA barred by Limitation. However, register and place before the Bench for Consideration.

For Admission.

23/2/03

Beach

for Adonisson with Swowtahn - Copy Served On meno

Benen

And as of 3.8.05.

Copy of Order May be given to both the Counsell.

24.8-08-

S-0-CJ

Order dared 24.07. 2003.

At request, adamsky to be

fauce up when moved.

vice chairman (B)

Order dated 3.8.05

Seeking permission for grantime him compassionate appointment, the Applicant has filed this O.A.No.372/05. Prima-facie it appears the grievance of the applicant is grossly barred by limitation. No steps have been taken to explain the delay for condonation.

Mr.K.K.kar, Ld. Counsel appearing for the applicant has filed a Memo seeking permission to withdraw this case.

A copy of this O.A. and the Memo seeking permission to withdraw the case have already been served on Mr.R.C.Rath, Ld.Standing Counsel for the Railways.

Having heard the Counsels for both the partibe es, this O.A. is permitted to withdraw and, accordingly the same is dismissed.

Send copies of this order, along with motices
to the Respondents and free copies of this
be
order with the detailed cause title/supplied
to the Ld.Counsel for both the parties.

03/08/01